

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCHES: 'A' NEW DELHI

BEFORE SMT. BEENA A PILLAI, JUDICIAL MEMBER
AND SHRI MAHARISHI PRASHANT, ACCOUNTANT MEMBER

ITA No. 3882/Del/2018
AY: 2014-15

Shri Ajay Kumar Katta Jilal Street Mandi Chowk Moradabad, UP PAN: ALXPK2323H	vs.	Pr.CIT Moradabad
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(Appellant)

(Respondent)

Assessee by : Sh. Raghav Gumber, Adv.

Department by : Sh. S.N.Pandey, Sr. D.R.

Date of Hearing : 15/05/2019

Date of Pronouncement: 17/05/2019

ORDER

PER BEENA A PILLAI, JUDICIAL MEMBER

Present appeal has been filed by assessee against order of Ld.Pr.CIT, Moradabad, dated 21.03.2018 for A.Y. 2014-15.

2. At the outset Ld.Counsel for assessee submitted a withdrawal application requesting to permit him to withdraw the appeal, copy of which is extracted for ready reference.

BEFORE THE HON'BLE INCOME TAX APPELLATE TRIBUNAL,
NEW DELHI

ITA No. : 3882/DEL/2018

In the matter of:

Ajay Kumar Katta

...Appellant

VERSUS

Principal Commissioner Income Tax, Moradabad

...Respondent

Sub: Application for withdrawing the captioned Appeal

Respected Sir,

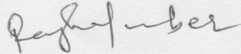
It is submitted that a fresh Assessment Order dated 24.12.2018 has been passed by the Assessing Officer in the abovementioned case as per the directions of the Principal Commissioner Income Tax, Moradabad and the Appellant has preferred an Appeal against the said order dated 24.12.2018 before the Principal Commissioner Income Tax, Moradabad and for this reason, the appeal bearing ITA No. : 3882/DEL/2018 has become infructuous.

Therefore, it is humbly prayed by the Appellant that this Hon'ble Court may allow the Appellant to withdraw the present pending Appeal bearing ITA No. : 3882/DEL/2018 with the liberty to file a fresh appeal ^{in reference to} Assessment Order dated 24.12.2018, if the need may arise.

Thanking you,

Yours faithfully,

For Ajay Kumar Katta (The Appellant)



ASV Associates (9810059650)

AC-149, Shalimar Bagh, New Delhi- 110 088

2.1. Ld.Sr.D.R. did not object for the same.

3. Accordingly, we dismiss the appeal as 'withdrawn'.

4. In the result, appeal filed by assessee stands dismissed as 'withdrawn'.

Order pronounced in the Open Court on 17/05/2019.

Sd/-

**(MAHARISHI PRASHANT)
ACCOUNTANT MEMBER**

Sd/-

**(BEENA A PILLAI)
JUDICIAL MEMBER**

Dt. 17/05/2019.

*GMV

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

- TRUE COPY -

By Order,

ASSISTANT REGISTRAR
ITAT Delhi Benches

	Date
Draft dictated on	16/5/19
Draft placed before author	17/5/19
Draft proposed & placed before the second member	
Draft discussed/approved by Second Member.	
Approved Draft comes to the Sr.PS/PS	
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Date on which file goes to the AR	
Date on which file goes to the Head Clerk.	
Date of dispatch of Order.	